



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 02 जून, 2026 / 12 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the 28th April, 2026

No. HFW-B-(15)-1/97-Loose (Comp. No. 127233).—In partial modification of this department notification of even No. dated 04-12-2009, the Governor, Himachal Pradesh is pleased

to order that the Assistant Professors who are appointed in the Government Medical Colleges of the State including AIMSS Chamiana under the department of Medical Education and Research, HP either by way of promotion or through direct recruitment on or after 1st April, 2026 shall be entitled to (35) thirty five days vacations as under:

- | | | |
|---------------------|---|---------|
| 1. Summer Vacations | : | 7 days |
| 2. Winter Vacations | : | 28 days |

The vacations will be allowed in batches so that patient care services and other work does not suffer. It will be the responsibility of the Principal concerned to manage the vacations in different spells.

Thus provisions of the notification dated 4-12-2009 in respect of entitlement of vacations to the faculty members of the Government Medical Colleges of the State/ HP Govt. Dental College, Shimla stand superseded to this extent.

This issues with the prior approval of the competent authority.

By order,

Secretary (Health).

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the 28th April, 2026

No. HFW-B-(15)-1/97-Loose (Comp. No. 127233).—In supersession of this department letter of even No. dated HFW-B(B)15-1/2006 dated 14-5-2008, the Governor, Himachal Pradesh is pleased to notify that the faculty members of the Government Medical Colleges of the State of HP including AIMSS Chamiana and HP Govt. Dental College, Shimla shall henceforth be entitled to a maximum of (08) eight days academic leave in a calendar year for examination duty/inspections, conferences etc. to other Universities/institutions or for NMC/DCI inspections outside the State. TA/DA and other expenses involved will not be borne by the State Government when academic leave is to be availed.

Further it is also clarified that faculty members who serve as examiners or inspectors for NMC/DCI within the State of HP for Govt. Medical Colleges/Dental Institutions shall be treated on official duty.

This issues with the prior approval of the competent authority.

By order,

Secretary (Health).

TOWN AND COUNTRY PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 30th May, 2026

No. TCP-F(5)-7/2026.—Whereas “**Sangla-Kamru Special Area**” has been constituted under sub-section (1) of Section-66 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) *vide* Notification No. TCP-F(5)-2/2010 dated 06-03-2017;

And whereas the Existing Land Use map of the said Special Area has not yet been prepared and published under sub-section-(1) of Section-15 of the aforesaid Act;

And whereas, the State Government is satisfied that in the aforesaid Special Area, the change of land use or any building operation therein is likely to cause injurious disturbance of the surface or any land or soil or is considered detrimental to the preservation of the soil, prevention of land slips or protection against erosion and is likely to make it difficult to plan and develop the said area in accordance with the provisions of the aforesaid Act.

Now therefore, in exercise of the powers conferred by sub-section (1) of Section 15-A of the Act *ibid*, the Governor, Himachal Pradesh is pleased to freeze the Existing Land Use map of the **Sangla-Kamru Special Area** for a period of **five years** from the date of publication of this notification in the Himachal Pradesh Official Gazette.

By order,

AMARJEET SINGH,
Secretary (Town & Country Planning).

GOVERNOR'S SECRETARIAT
HIMACHAL PRADESH
LOK BHAVAN, SHIMLA

ORDER

Dated, 30th May, 2026

No. 42-2/78-GS.—In view of the superannuation of Dr. A.K. Panda holding the additional charge of Vice-Chancellor of the CSK HPKV, Palampur and in exercise of powers conferred upon me by law, I, Kavinder Gupta, Chancellor, Chaudhary Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya, Palampur hereby direct Shri R.D. Nazeem, IAS, Additional Chief Secretary to the Government of Himachal Pradesh to hold the charge of the post of Vice-Chancellor, Chaudhary Sarwan Kumar Himachal Pradesh Krishi Vishvavidyalaya, Palampur in addition to his own duties till further orders or till the new Vice-Chancellor is appointed, whichever is earlier, *w.e.f.* 01-06-2026.

By order,

KAVINDER GUPTA,
Governor (Chancellor),
Chaudhary Sarwan Kumar Himachal Pradesh,
Krishi Vishvavidyalaya, Palampur.

OFFICE OF THE NAGAR PANCHAYAT TALAI DISTRICT BILASPUR, (H.P.)

NOTIFICATION

Talai, the 15th December, 2025

No. NPT/Trade License/2025.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Khem Chand Verma, Secretary, Nagar Panchayat Talai, District Bilaspur, Himachal Pradesh hereby notify the following Trade License Bye-Laws:—

1. Short title, extent and commencement.—(i) These Bye-Laws may be called the Himachal Pradesh Municipality, (Grant of License for Use of Premises and Storage of Articles in a Premises) **Trade License Bye-Laws 2025.**

(ii) These Bye-laws shall come into force from the date of their final publication in the Official Gazette (Rajpatra).

(iii) These Bye-Laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and Annexure-II for storage of any Article within the municipal limits.

(iv) A Trade License is mandatory to run any shop/business/trade or for the storage of any article operating within the limits of the Nagar Panchayat Talai, District Bilaspur. Any person who operates a business or trade without a valid Trade License issued by the Nagar Panchayat Talai shall be deemed to be in violation of these Bye-Laws and shall be liable to immediate closure of the premises and penalties as imposed under Section 202, Section 214, and other relevant provisions of the Himachal Pradesh Municipal Act, 1994, and as specified in Clause 9 of these Bye-Laws.

(v) Mandatory Pre-requisite for NOC : No Non-Objection Certificate (NOC) (including, but not limited to, a No-Objection Certificate for a Food License) or any other official certification shall be issued or renewed by the Nagar Panchayat Talai to any person, entity, shop, or premises seeking to commence or continue a trade, business, or storage activity specified in Annexure-I and Annexure-II, unless they are in possession of a valid and current Trade License issued under these Bye-Laws.

2. Definitions.—In these Bye-Laws, unless the context otherwise requires :—

- (a) “**Act**” means the Himachal Pradesh Municipal Act, 1994 (Act. No 12 of 1994)
- (b) “**Authorized Officer**” means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- (c) “**Inspector**” means Sanitary Inspector or any other Official of the Municipal Council duly authorized by the Executive Officer.
- (d) “**License**” means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive Officer in favour of the person, owner & occupier for sale/storage of articles specified in Annexure-I & II of these Bye-Laws.

- (e) **“Licensing Officer”** means Executive Officer or any other officer duly authorized by the Executive Officer to grant/ renew License under the provisions of these Bye-Laws.
- (f) **“Premises”** means any shop/store/place where the articles specified in Annexure-I & II are kept for sale/storage in the godown/ premises.
- (g) **“Small Scale Business/Trade”** means premises covering maximum area of 100 sq. ft., **“Medium Scale Business/Trade”** means premises covering area of 100 sq. ft. to 500 sq. ft. and **“Large Scale Business/Trade”** means premises covering area of more than 500 sq. ft.
- (h) **“Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (i) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for obtaining License.—(a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Nagar Panchayat shall apply for license through only online Citizen Seva Portal or use a registration form provided at the Nagar Panchayat office.

(b) **Period of License**—(1) The License for first-time registration shall be issued for a period of 5 years. Subsequent renewal of the License may be sought for a period of 1 year or more years upto a maximum period of fifteen years at a time, and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—(i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.

(ii) All required document is to be uploaded on the Citizen Seva Portal for registration/ renewal of Trade License.

5. Transfer of License.—(i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.

(ii) The licensee shall provide online information to the Executive Officer for winding up of his business under such license.

License Fee.—(i) The license fee for grant of license shall be decided by the Executive Officer from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner: -

Trade Licence Fee Detail

Sl. No.	Scale of Business	License Period	ULB Name	Trade Fee INR (1Yr)
1.	Small scale Business/trade	Yearly	100	1
		5 Years	400	900
		10 Years	700	1800
		15 Years	1300	2700
2.	Medium scale Business/trade	Yearly	200	2
		5 Years	800	2250
		10 Years	1400	4500
		15 Years	2600	6750
3.	Large scale Business/trade	Yearly	500	3
		5 Years	2000	4500
		10 Years	3500	9000
		15 Years	6500	13500

Sl. No.	Sector	ULB Name	Trade Fee INR (1Yr)
1.	Agriculture	Talai	100
2.	Automotive	Talai	200
3.	Banking Finance Services Insurance (BFSI)	Talai	500
4.	Common Trades	Talai	300
5.	Education, Skills & Development	Talai	500
6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Talai	100
7.	Handloom & Handicrafts	Talai	100
8.	IT/ ITES Services	Talai	300
9.	Luxury Goods	Talai	300
10.	Manufacturing, Industries and Industrial Materials	Talai	500
11.	Petroleum, Chemicals & Other Regulated Products	Talai	1000
12.	Tourism & Hospitality	Talai	500
13.	Transportation & Logistics	Talai	300

In the fairs, fee shall be charged on the following rates :—

- (a) Small Shop Rs. 100/- P. Day
- (b) Medium Shop Rs. 250/- P. Day
- (c) Large Shop Rs. 500/- P. Day

Explanation.—A shop covering an area upto 6 square meters shall be deemed to be a small shop.

- (ii) Fee structure for permission for Shooting of the Films/Documentaries in MC :—

Big budget Films/ Movies	Medium budget Films/ Movies	Low budget Films/Movies/ TV Serials/Musical Albums/ Advertisements
(Films above Rs. 75.00 Crores).	(Films above Rs. 5.00 Crores upto Rs. 75.00 Crores).	(Films upto Rs. 5.00 Crores)
Rs. 80,000/- per day	Rs. 40,000/- per day	Rs. 20,000/- per day

6. Conditions for grant of license.—(i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.

(ii) The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Executive Officer.

(iii) The owner/ occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.

(iv) The Secretary shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.

(v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade viz. type of business, area, approval of map and nature of property i.e. commercial and domestic etc. to be true to the best of his knowledge and belief.

(vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.

(vii) The licensee will ensure timely payment of Municipal dues.

(viii) Time period for issue of License.—The license shall be issued as per the time lines notified/ specified for this service under Public Service Guarantee Act, 2011.

7. Denial of license.—(a) The license shall not be granted :

- (i) to a person suffering from any loathsome infections or contagious diseases:—
- (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
- (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
- (iv) to a person not below the age of 18 years.

- (b) (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (ii) The Licensee shall be liable to pay transfer charges @ 200/- per license at the time of effecting transfer of License.
- (iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place/ reception of the premises.
- (iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
- (v) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties.—(i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for penalty of Rs.1000/- only.

(ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.

(iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Executive Officer.

(iv) Any person who commences or runs a business, trade, or uses a premises for the storage of articles listed in Annexure-I and Annexure-II without first obtaining the mandatory Trade License from the Nagar Panchayat Talai shall be subject to immediate sealing or closure of the premises and shall be liable for a penalty upto ten times the applicable license fee or as provided under Section 202 of the Himachal Pradesh Municipal Act, 1994, whichever is higher.

By order,

*Secretary,
Nagar Panchayat Talai ,
District Bilaspur (H.P.).*

ANNEXURE-I

Purposes to which premises may not be used without a license :—

- (i) Banking
(ii) Cinematograph films, shooting of

-
- (iii) Cinematograph film by any process whatsoever, Treating of
- (iv) Chillies or masala or seeds, Grinding of by mechanical means
- (v) Cloth, Yarn or leather in indigo or in other colours, Dying or printing of
- (vi) Cloth, or yarn Bleaching
- (vii) Keeping of an eating house or a catering establishment
- (viii) Grain, Parching
- (ix) Ground nut seeds, tamarind seeds or any other seeds, Parching
- (x) Keeping of hair dressing saloon or a barber's shop
- (xi) Hides or skins, whether raw or dried Tanning, pressing or packing
- (xii) Keeping a laundry shop
- (xiii) Leather goods, manufacturing or by mechanical means
- (xiv) Keeping of a Litho Press
- (xv) Keeping of a lodging house
- (xvi) Metal Casting
- (xvii) Precious metals, refining of or recovering of them from embroideries
- (xviii) Keeping of a Printing Press
- (xix) Keeping a sweetmeats shop except in premises already licensed as an eating house
- (xx) Keeping a tailoring shop
- (xxi) Carrying on the trade or business of or any operation connected with the trade of :—
- (1) Servicing or repair of autocar or autocycle
 - (2) Blacksmith
 - (3) Coppersmith
 - (4) Electroplating
 - (5) Glass bevelling
 - (6) Glass cutting
 - (7) Glass polishing
 - (8) Goldsmith
 - (9) Cutting, grinding, dressing or polishing of marble
 - (10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts.
 - (11) Photography-studio
 - (12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets)
 - (13) Silversmithing
 - (14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
 - (15) Grinding, cutting, dressing or polishing of stone
 - (16) Cutting or sawing of wood or timber by mechanical or electrical power
 - (17) Tinsmithy
 - (18) Washerman's work
 - (19) Electrical, Welding of metals by gas or any other process.
- (xxii) Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulting, grinding or preparing by any process whatever any of the following articles :—
- (1) Aerated waters
 - (2) Bakelite goods
 - (3) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
 - (4) Bitumen
 - (5) Blasting powder
 - (6) Bones
 - (7) Bricks or tiles by hand power

- (8) Bricks or tiles by mechanical power
- (9) Brushes
- (10) Candles
- (11) Catgut
- (12) Celluloid or celluloid goods
- (13) Cement concrete designs or models
- (14) Charcoal
- (15) Chemicals
- (16) Cinematograph films stripping in connection with any trade
- (17) Cosmetics or toilet goods
- (18) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
- (19) Cotton seeds
- (20) Dammar
- (21) Dynamite
- (22) Fat
- (23) Fireworks
- (24) Flax
- (25) Ink for printing, writing, stamping etc.
- (26) Gas
- (27) Ghee
- (28) Glass or glass articles
- (29) Gunpowder
- (30) Hemp
- (31) Ice (including dry Ice)
- (32) Insecticide or disinfectants
- (33) Leather, cloth or rexine cloth or water proof cloth
- (34) Lime
- (35) Linseed oil
- (36) Matches for lighting (including Bengal matches)
- (37) Mattresses and pillows
- (38) Offal
- (39) Oil-cloth
- (40) Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal).
- (41) Pharmaceutical or medical products
- (42) Rubber or rubber goods
- (43) Paints
- (44) Paper or cardboard
- (45) Pickers from hides
- (46) Pitch
- (47) Plastic goods
- (48) Pottery by hand power
- (49) Pottery by mechanical or any power other than hand power
- (50) Sanitary-ware or china-ware
- (51) Soap
- (52) Sugar
- (53) Spices
- (54) Sweetmeat and confectionery goods
- (55) Tallow
- (56) Tar
- (57) Varnishes

(58) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

ANNEXURE-II

ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chillies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fibre
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylene gas etc.
25. Copra
26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite
33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish (dried)
40. Flax
41. Fulminate

42. Fulminate of mercury
43. Fulminate of silver
44. Golatino
45. Golignite
46. Grass
47. Gun-cotton
48. Gun-powder
49. Gunny-Bags
50. Hair
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs
57. Horns
58. Incense or esas
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, raxine cloth and water proof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or french polish
65. Nitro-cellulose
66. Nitro-compound
67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil, other than petroleum
71. Oilseeds including almonds, but excluding cotton-seeds
72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorous
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer Battar otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre

92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammor or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware, aluminium ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn.

FORM-A/प्रपत्र-अ

**Application Form For Trade License/व्यवसाय लाईसेंस के लिए आवेदन-पत्र
(under H.P. Municipal Act, 1994/हि0प्र0 नगर पालिका अधिनियम, 1994 के तहत)**

1.	Application information/आवेदक का ब्यौरा :	
	Name/नाम :	
	Father/Husband Name पिता/पति का नाम :	
	Pan Card No./पैन कार्ड नं0 :	
	Aadhar No./आधार नं0 :	
2.	Applicant Residential Address/आवेदक का स्थायी पता :	
	Building Name /Number/मकान का नाम/नं0 :	
	Street Name/गली का नाम :	
	District/जिला :	
	City/शहर :	
	Pin/पिन :	
3.	Applicant contact details/आवेदक के संपर्क का विवरण :	
	E-mail/ई-मेल :	
	Mobile No./मोबाइल नं0 :	
4.	Trade address (where applicant want to start business)/व्यवसाय का पता (जहां आवेदक व्यवसाय शुरू करना चाहता है) :	
	Building Name /Number/इमारत का नाम/नं0 :	
	Street Name/गली का नाम :	
	Ward No./वार्ड नं0 :	
	Ward Name/वार्ड का नाम :	
	Name of ULB/शहरी स्थानीय निकाय का नाम :	
	District/जिला :	
	Pin/पिन :	
5.	Trade Contact Details/व्यवसाय संपर्क सूचना :	
	E-mail/ई-मेल :	
	Mobile No./मोबाइल नं0 :	

6.	Trade Category/व्यवसाय वर्ग : (Annexure-I and Annexure-II)/(अनुबंध-I तथा अनुबंध-II) :	
7.	Name of Business/ व्यवसाय का प्रकार/किस्म :	
	Business details (Brief description)/ व्यवसाय का विवरण (संक्षिप्त विवरण) :	
	No. of Year(s) license is required (Max. 15 years) लाईसेंस की अवधि (अधिकतम 15 वर्ष) :	
	Whether Map is approved (Yes/No) नक्शा स्वीकृति (हां/ नहीं)	
	If yes, map approved as (Residential or Commercial) यदि हां, नक्शा स्वीकृति (आवासीय/व्यवसायिक) :	
8.	Business/ Trade Registration No./व्यापार/ व्यवसाय रजिस्ट्रेशन नं० :	

Declaration :—

घोषणापत्र :—

I,s/o, d/o, w/o.....resident of
 मैं.....पुत्र/पुत्री/पत्नी.....निवासी.....इस बात की पूरी
 do hereby solemnly affirm and declare that the information submitted by me for तरह से पुष्टि
 करता/करती हूं तथा घोषित करता/करती हूं कि व्यवसाय लाईसेंस प्राप्त करने acquiring Trade License
 is true and correct to the best of my knowledge and belief के लिए मेरे द्वारा प्रस्तुत की गई जानकारी
 मेरे ज्ञान और विश्वास के अनुसार सही है। If any information submitted by me is found incorrect/
 misleading at any stage, then यदि मेरे द्वारा दी गई सूचना किसी भी स्तर पर गलत या भ्रमिक पायी गयी,
 तो मैं कानूनी I will be liable for legal action. कार्यवाही के लिए उत्तरदायी होगा।

(Signature of the Applicant)
(आवेदक के हस्ताक्षर)

Form for Renewal of Trade License

Exiting License No.		
Name of Licensee		
Nature of Business/Trade		
Date of Issue		
Date of Expiry		
Period of Renewal of License		

Form for Transfer of License

Exiting License No.	
Name of original licensee	
Nature of Business/Trade	
Date of death of original licensee	
Name of applicant to whom license to be transferred	
Period of Renewal of license	
Detail of attached supporting documents	

Information to be provided for winding up of Business/Trade

I,s/o, d/oresident of
.....hereby inform in advance that I shall be winding up my Business/
trade registered under registration No.and trade license No. with
effect from.....

Signature of applicant

OFFICE OF THE NAGAR PANCHAYAT TALAI, DISTRICT BILASPUR, (H.P.)

कार्यालय नगर पंचायत तलाई, जिला बिलासपुर हिमाचल प्रदेश

TRADE LICENSE

व्यवसाय लाईसेंस

LICENSE NO.

लाईसेंस संख्या.....

DATED:

दिनांक:

This Trade License is being issued by the Nagar Panchayat Talai यह व्यवसाय लाईसेंस नगर पंचायत तलाई, जिला बिलासपुर District Bilaspur H.P. under Section 125, 126, 127, 128, 202 and 214 of the Himachal Pradesh हिमाचल प्रदेश द्वारा नगर पालिका अधिनियम, 1994 की धारा 125, 126, 127, 128, 202 तथा 214 Municipal Act, 1994 in favour of Sh./Ms./Smt.....s/o, d/o, h/o, w/o Sh.....के अन्तर्गत श्री/कुमारी/श्रीमती.....सुपुत्र/सुपुत्री/पति/पत्नी.....to run/store..... Trade under following conditions : को.....व्यवसाय करने हेतु निम्न शर्तों पर जारी किया जा रहा है :

- I. This license will be valid forperiod.
इस लाईसेंस की अवधिवर्ष तक मान्य होगी।
- II. The licensee shall have to produce this license before authorized inspection officer/official by MC for inspection.
इस लाईसेंस को लाईसेंस निरीक्षण हेतु अधिकृत किए गए नगर परिषद् अधिकारी/कर्मचारी को प्रेषित करना होगा।
- III. If licensee want to wind-up his/her trade/business, he/she shall give this information immediately prior to such wind-up.
यदि कोई भी व्यक्ति अपना कारोबार बंद करना चाहता है तो इसकी सूचना तुरंत नगर परिषद् को दें।

The license issued shall only be valid for Trade/ Storage of articles listed as Annexure-I and II in the Bye-Laws.

यह प्रमाण-पत्र केवल Bye-Laws में सम्मिलित अनुबन्ध-I एवम् II में दर्शाये गए व्यवसाय/संग्रह मदों के लिए मान्य होगा।

Secretary,
सचिव,

Nagar Panchayat Talai,
नगर पंचायत तलाई,
District Bilaspur H.P.
जिला बिलासपुर, हि0प्र0।

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171002 Armsdale, Shimla-171002, Tel. 0177-2620152, 2620159, 2620154,
Email:secysec-hp@nic.in

NOTIFICATION

Dated, the 1st June, 2026

No. SEC(F)1-45/2024-I-9066.—Whereas the State Election Commission *vide* Notifications No. SEC.(F)1/49/2025-2127 dated 21st April, 2026, and No. SEC(F)1/49/2025-3170 dated 27th April, 2026 and No. SEC(F)1-45/2024-3404 dated 28th April, 2026 had enforced the Model Code of Conduct in the entire State till the completion of election process;

And whereas voting has been held in all local bodies going for polls and majority of the results have been declared by the concerned Returning Officers ;

Therefore, the State Election Commission in exercise of the powers vested in it under Article 243K & 243ZA of the Constitution of India read with Section 9 of the Himachal Pradesh Municipal Corporation Act, 1994, Section 281 of Himachal Pradesh Municipal Act, 1994 and Section 160 of the Himachal Pradesh Panchayati Raj Act, 1994, hereby lifts the Model Code of Conduct with immediate effect.

By order,
Sd/-
(ANIL KUMAR KHACHI),
State Election Commissioner,
Himachal Pradesh.

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171002 Armsdale, Shimla-171002, Tel. 0177-2620152, 2620159, 2620154,
Email:secysec-hp@nic.in

NOTIFICATION

Dated, the 01st June, 2026

No. SEC(F)1/49/2025-9049.—Whereas the State Election Commission issued election programme under Article 243ZA of Constitution of India, Section 9 of the Himachal Pradesh Municipal Corporation Act, 1994 read with Rule 33 of the Himachal Pradesh Municipal Corporation Election Rules, 2012 *vide* Notification No. SEC(F)1/49/2025-1958, dated 21st April, 2026 for the conduct of General Elections to Municipal Corporation Dharamshala, Palampur, Mandi and Solan;

And whereas, the election has been conducted and the Return of Election on Form-44 of all 63 wards in respect of all four Municipal Corporations has been received from the concerned Returning Officers-*cum*-Deputy Commissioners as required under Rule 80 (6) of the *ibid* Rules;

Therefore, the State Election Commission, in exercise of the powers vested in it under Section 13 of the H.P. Municipal Corporation Act, 1994, hereby publishes the names and addresses of the newly elected Councillors of the Municipal Corporations Dharamshala, Palampur, Mandi and Solan as per **Annexure –A** attached herewith.

By order,
ANIL KUMAR KHACHI,
State Election Commissioner,
Himachal Pradesh.

Annexure-A

MUNICIPAL CORPORATION, MANDI

Sl. No.	No. of Ward	Name of Ward	Status of Reservation	Name and Address of Elected Councillor	चयनित पार्षद का नाम और पता
1.	Ward No.1	Khaliyar	Unreserved	Alaknanda Handa, r/o Chhipnu, P.O. Bijni, Ward No. 1, Tehsil Sadar, District Mandi H.P.	अलकनन्दा हाण्डा, निवासी छिपणू, डाकघर बिजनी, वार्ड नं. 1, तह. सदर, जिला मण्डी, हि.प्र.
2.	Ward No.2	Purani Mandi	Women	Sarita Handa, r/o H. No. 59/2, Purani Mandi, Mandi, H.P.	सरिता हाण्डा, निवासी म. नं. 59/2 पुरानी मण्डी, मण्डी, हि.प्र.
3.	Ward No.3	Paddal	Women	Nirmal, r/o H. No. 120/7, Samkhetar, Mandi, H.P.	निर्मल, निवासी म. न. 120/7 समखेतर, मण्डी, हि.प्र.
4.	Ward No.4	Nela	Women	Narvada Devi r/o Village Chadyana, P.O. Dudar, Mandi H.P.	नर्वदा देवी, निवासी गांव चड़याणा डाकघर दूदर, जिला मण्डी, हि.प्र.
5.	Ward No.5	Mangwain	Women	Krishna Thakur, r/o. H. No. 230/12, Ram Nagar, Mandi (H.P.).	कृष्णा ठाकुर, निवासी म. नं. 230/12, राम नगर, मण्डी, हि.प्र.
6.	Ward No-6	Sanyarad	Scheduled Caste	Virender Singh Arya, r/o 1004/4, Village Malori, P.O. Dudar, Tehsil Sadar, Mandi (H.P.).	वीरेन्द्र सिंह आर्य, निवासी 1004/4 गांव मलोरी, डाकघर दूदर, तह. सदर, मण्डी, हि.प्र.
7.	Ward No.7	Talyahar	Unreserved	Jitender Kumar, R/o. Village Panjehti, PO Talyahar, Tehsil Sadar Mandi, District Mandi (H.P.).	जितेन्द्र कुमार, निवासी गांव पंजेहटी, डाकघर तल्याहड़, तह. सदर मण्डी, जिला मण्डी, हि.प्र.
8.	Ward No.8	Palace Colony-I	Women	Gurdeep Kaur, 175/3, Palace Colony, Mandi (H.P.).	गुरदीप कौर, 175/3 पैलेस कॉलोनी, मण्डी, हि.प्र.

9.	Ward No.9	Palace Colony-II	Unreserved	Suman, r/o. H. No. 268/3/5, Palace Colony-II, Post Office Mandi, Tehsil Sadar, Distt. Mandi (H.P.).	सुमन, निवासी म0 न0 268 / 3 / 5, पैलेस कोलोनी- II, डाकघर मण्डी, तह. सदर जिला मण्डी, हि.प्र.
10.	Ward No.10	Suhra	Scheduled Caste (Women)	Neha, H.No. 116/4, Suhara Mohalla Mandi, District Mandi (H.P.).	नेहा, निवासी म. न. 116 / 4, सुहड़ा मोहला मण्डी, जिला मण्डी, हि.प्र.
11.	Ward No.11	Samkhetar	Unreserved	Jitender, r/o. H. No. 226/7, Samkhetar, Mandi (H.P.).	जितेन्द्र, निवासी म0 नं0 226 / 7, समखेतर, मण्डी, हि.प्र.
12.	Ward No.12	Bhagwahan	Unreserved	Gagan, r/o 79/9 Bhagwahan, Mandi, District Mandi (H.P.).	गगन, निवासी 79 / 9, भगवाहन, मण्डी, जिला मण्डी, हि.प्र.
13.	Ward No.13	Thanehra	Women	Rajni Sharma, r/o. H. No. 194/11, Tarna Road, Tehsil Sadar, District Mandi (H.P.).	रजनी शर्मा, निवासी म. न. 194 / 11 टारना रोड तह. सदर जिला मण्डी, हि.प्र.
14.	Ward No.15	Dhoundhi	Scheduled Caste (Women)	Reeta Devi, r/o Village Bagla Post Office Badsu Tehsil Balh, District Mandi (H.P.).	रीता देवी, निवासी गांव बगला व डाकघर बडसु तह. बल्ह जिला मण्डी, हि.प्र.

MUNICIPAL CORPORATION, DHARAMSHALA

Sl. No.	No. of Wards	Name of Ward	Status of Reservation	Name and Address of Elected Members	चयनित सदस्य का नाम और पता
1.	01	Forsythganj	Women	Rekha Devi w/o Ashok Kumar, Ward No. 01 Naddi, P.O. Dal Lake Tehsil Dharamshala.	रेखा देवी पत्नी अशोक कुमार, वार्ड नं. 01, ग्राम नड्डी, डाकघर डलझील, तहसील धर्मशाला
2.	02	Bhagsunag	ST	Sh. Shamsheer Singh s/o Sh Purshotam Chand, Ward No. 02, V.P.O. Bhagsunag, Tehsil Dharamshala.	श्री शमशेर सिंह पुत्र श्री पुरषोत्तम चंद, वार्ड नं. 02, ग्राम एवं डाकघर भागसूनाग, तहसील धर्मशाला
3.	03	McLeodganj	Women	Smt. Asha Devi w/o Ghmandi Ram, Ward No. 03 Heeru P/o McLeodganj, Tehsil Dharamshala.	श्रीमती आशा देवी पत्नी घमंडी राम, वार्ड नं. 03, ग्राम हीरु, डाकघर मक्लोडगंज, तहसील धर्मशाला

4.	04	Kashmir House	Women	Smt. Neenu Sharma, w/o Ashok Kumar Ward No. 04 House No. 285 , Kotwali Bazar Tehsil Dharmashala.	श्रीमती नीनू शर्मा पत्नी अशोक कुमार, निवासी वार्ड नं० 04, मकान संख्या 285, कोतवाली बाजार, तहसील धर्मशाला
5.	05	Khajanchi Mohalla	SC(Women)	Shailza d/o Dharam Chand, Ward No. 05, H. No. 157, Khajanchi Mohalla, Tehsil Dharamshala.	शैलजा, पुत्री श्री धर्म चंद निवासी वार्ड नं. 05, मकान संख्या 157 खजाची मोहल्ला, तहसील धर्मशाला
6.	06	Kotwali Bazar	Women	Smt. Krishma w/o Rakesh Rai, r/o Vinod Niwas Near Happy Hours School, W. No. 06, Tehsil Dharamshala.	श्रीमती करिश्मा, पत्नी राकेश राय, निवासी विनोद निवास , हैप्पी आवर्स स्कूल के निकट, वार्ड नं. 06 तहसील धर्मशाला
7.	07	Secretariat	SC(Women)	Smt. Ashu w/o Gourav r/o House 131, Dane Road , Depot Bazar Tehsil Dharamshala.	श्रीमती आशु, पत्नी गौरव, निवासी मकान संख्या 131, डेन रोड डिपो बाजार धर्मशाला
8.	08	Khel Parisar	Women	Smt. Purna w/o Vishal Guleria, r/o Village Gulerian, Ward No. 08 P.O. Sakoh, Tehsil Dharamshala.	श्रीमती प्रेरणा पत्नी विशाल गुलेरिया, निवासी ग्राम गुलेरिया वार्ड नं. 08, डाकघर सकोह, तहसील धर्मशाला
9.	09	Sakoh	General	Sh. Naresh Kumar s/o Sh. Chankhu Ram, Ward No. 08, V.P.O. Sakoh, Tehsil Dharamshala.	श्री नरेश कुमार पुत्र श्री चाखू राम, निवासी वार्ड नं. 08, ग्राम एवं डाकघर सकोह, तहसील धर्मशाला
10.	10	Shyamnagar	General	Sh. Sudesh Kumar s/o Sh. Kishori Lal Ward No.10- Shyam Nagar, Tehsil Dharamshala .	श्री सुदेश कुमार पुत्र श्री किशोरी लाल, निवासी वार्ड नं. 10, श्यामनगर, तहसील धर्मशाला
11.	11	Ramnagar	General	Sh. Anurag s/o Sh. Satya Dev, Ward No.10, Ram Nagar, Tehsil Dharamshala.	श्री अनुराग पुत्रश्री सत्यदेव, निवासी वार्ड नं. 10, रामनगर, तहसील धर्मशाला
12.	12	Badol	ST(Women)	Smt. Meena Kumari w/o Parmod Singh, r/o Ward No.12- Vill Barol , P.O. Dari, Tehsil Dharamshala.	श्रीमती मीना कुमारी, पत्नी प्रमोद सिंह, निवासी वार्ड नं. 12, बडोल डाकघर दाड़ी, तहसील धर्मशाला

13.	13	Dari	General	Sh. Harsh Oberoi s/o Sh. Gulshan Oberoi, r/o Ward No.13- Dari, Teshil Dharamshala.	श्री हर्ष ओबेरॉय पुत्र श्री गुलशन ओबेरॉय, निवासी वार्ड नं. 13, दाड़ी, तहसील धर्मशाला
14.	14	Kand	General	Sh. Anoj,S/o Sh. Hargovind, V.P.O. – Dari, Tehsil – Dharamshala.	श्री अनोज पुत्र श्री हरगोविंद, निवासी ग्राम एवं डाकघर दाड़ी, तहसील धर्मशाला
15.	15	Khaniara	SC	Sh. Parveen Kumar s/o Sh Parkash Chand, Ward No.15, VPO Khaniara, Tehsil Dharamshala.	श्री परवीन कुमार, पुत्र श्री प्रकाश चंद, वार्ड नं. 15, ग्राम एवं डाकघर खनियारा, तहसील धर्मशाला
16.	16	Sidhpur	Women	Smt. Anupam Katoch w/o Sh Surinder Kumar, r/o V.P.O. Sidhpur, Ward No.16- Tehsil Dharamshala.	श्रीमती अनुपम कटोच, पत्नी श्री सुरिंदर, निवासी ग्राम एवं डाकघर सिद्धपुर वार्ड नं. 16, तहसील धर्मशाला
17.	17	Sidhbari	General	Sh. Vishal Jamwal s /o Sh. Harbans Singh Ward No.17- V.P.O. Sidhpur , Tehsil Dharamshala.	श्री विशाल जमवाल, पुत्र श्री हरबंस,निवासी वार्ड नं. 17, ग्राम एवं डाकघर सिद्धपुर , तहसील धर्मशाला

MUNICIPAL CORPORATION, PALAMPUR

Sl. No.	No. of Wards	Name of Ward	Status of Reservation	Name and Address of Elected Members	चयनित सदस्य का नाम और पता
1.	01	Lohna	SC	Inder Pal, Ward No. 01- Lohna Municipal Corporation Palampur, Tehsil Palampur, Distt. Kangra (H.P.).	इन्द्रपाल, वार्ड नं० 01, लोहना, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा, हि०प्र०
2.	02	Palampur Upper	Women	Radha Sood, Bhagra Niwas, Ward No. 02 Tehsil Palmpur, Distt Kangra (H.P.).	राधासूद, भागरा निवास, वार्ड नं० 2, तहसील पालमपुर, जिला कांगड़ा, हिमाचल प्रदेश
3.	03	Palampur Khas	Women	Ranjeet Kaur, Ward No. -03 Palampur Khas Municipal Corporation Palampur, Tehsil Palampur, Distt Kangra (H.P.).	रणजीत कौर, वार्ड नं० 03 पालमपुर खास, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०

4.	04	Aima	Women	Shailja Chouhan, Ward No. 04 Aima Municipal Corporation Palampur Tehsil Palampur Distt Kangra (H.P.).	शैलजा चौहान, वार्ड नं० 04 आईमा, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०
5.	05	Sughar	General	Ravinder Kumar, Ward No.-05 Near Neugal café, Municipal Corporation Palampur, Tehsil Palampur, Distt. Kangra (H.P.).	रविन्द्र कुमार, वार्ड नं० 05, सुघर नजदीक न्युगल कैफे, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०
6.	06	Ghuggar Khilroo	Women	Kavita Minhas, Ward No.-06, Ghuggar Khildu, Municipal Corporation Palampur, Tehsil Palampur, Distt. Kangra (H.P.).	कविता मिन्हास, वार्ड नं० 06, घुग्गर खिलडू, नगर निगम तहसील पालमपुर, जिला कांगड़ा हि०प्र०
7.	07	Bindra- van	Women	Savita Rathour, Ward No.-07 Bindraban Municipal Corporation Palampur Teh. Palampur Distt. Kangra (H.P.).	सविता राठौर, वार्ड नं० 07, बिन्द्रावन, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०
8.	08	Khalet	General	Ritesh Thakur, Ward No. 08, Khalet, Tehsil Palmpur, Distt. Kangra (H.P.).	रितेश ठाकुर, वार्ड नं० 08, खलेट, तहसील पालमपुर, जिला कांगड़ा, हिमाचल प्रदेश
9.	09	Chowki	SC (Women)	Meenu Devi, Ward No.-09, Chowki, Tehsil Palampur, Distt. Kangra (H.P.).	मीनू देवी, वार्ड नं० 09 चोक्की, तहसील पालमपुर जिला कांगड़ा हिमाचल प्रदेश
10.	10	Maranda	General	Neelam Malik, Ward No.-10, Maranda Municipal Corporation Palampur, Teh. Palampur Distt. Kangra	नीलम मलिक, वार्ड नं० 10 मारंडा, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०
12.	11	Rajpur	SC	Kirna Devi, Ward No. 11 Rajpur, Municipal Corporation Palampur, Tehsil Palampur, Distt. Kangra (H.P.).	किरना देवी, वार्ड नं० 11, राजपुर नगर निगम पालमपुर, तहसील पालमपुर, जिला कांगड़ा हिमाचल प्रदेश
16	12	Ghuggar Tanda	General	Lalit Kumar Sharma, Ward No. 12, Ghuggar Tanda, Teh. Palampur, Distt Kangra (H.P.).	ललित कुमार शर्मा, वार्ड नं० 12 घुग्गर टांडा, तहसील पालमपुर, जिला कांगड़ा, हिमाचल प्रदेश

13.	13	Tanda	SC (Women)	Anchna, Ward No. 13 Tanda, Municipal Corporation Palampur, Tehsil Palampur, Distt. Kangra (H.P.).	अंचना,वार्ड नं०13 टांडा, नगर निगम पालमपुर,तह० पालमपुर, जिला कांगड़ा हि०प्र०
14.	14	Banuri	Women	Monika Sharma, Ward No. 14, Banuri, Tehsil Palampur, Distt. Kangra (H.P.).	मोनिका शर्मा, वार्ड नं० 14 बनूरी, तहसील पालमपुर, जिला कांगड़ा, हिमाचल प्रदेश
15.	15	Holta	ST	Raj Kumar, Ward No. 15 Holta Bharmat, Municipal Corporation Palampur, Tehsil Palampur Distt. Kangra (H.P.).	राज कुमार, वार्ड नं० 15 होल्टा भरमात, नगर निगम पालमपुर, तह० पालमपुर, जिला कांगड़ा हि०प्र०

MUNICIPAL CORPORATION, SOLAN

Sl. No.	No. of Wards	Name of Ward	Status of Reservation	Name and Address of Elected Members	चयनित सदस्य का नाम और पता
1.	1	Dehunghat Saproon	Women	Neelam, Uday Vihar, Deunghat, Ward No. 1, P.O. Saproon, Solan, H.P.	नीलम, उदय विहार, देउंघाट वार्ड नंबर 1, डा. सपरून, सोलन, हि०प्र०
2.	2	Railway Station	Unreserved	Sushma Sharma, Rambari Kothi, Near I.T.I., Ward No. 2, Solan, H.P.	सुषमा शर्मा, रामबरी कोठी, नियर आई.टी.आई, वार्ड नंबर 2, सोलन, हि०प्र०
3.	3	Kather	Unreserved	Gaurav, House No. 16/02, The Mall Road, Solan, Tehsil & District Solan, H.P.	गौरव, हाउस नंबर-16/02, द मॉल रोड सोलन,तहसील व जिला सोलन, हि०प्र०
4.	4	Chambaghat Slogra	Unreserved	Rohit Bhardwaj, Village Padag, P.O. Baruri, Solan, H.P.	रोहित भारद्वाज, गांव पड़ग, डा. बरूरी, सोलन, हि०प्र०
5.	5	Lower Bazar	Women	Priyanka, Lower Bazaar, Ward No. 5, Solan, H.P.	प्रियंका, निवासी लोअर बाजार, वार्ड नं. 5, सोलन, हि०प्र०
6.	6	Jawahar Park	Women	Rekha Sahni, Sahni Complex, 4th Floor, Ward No. 6, Circular Road, Solan, H.P.	रेखा साहनी, साहनी काम्प्लेक्स, चौथी मंजिल ,वार्ड नंबर 6, सर्कुलर रोड सोलन, हि०प्र०

7.	7	Thodo Ground	Unreserved	Pooja, Bada Dhobighat, Ward No. 7, Solan, H.P.	पूजा, बड़ा धोबीघाट, वार्ड नंबर 7, सोलन, हि०प्र०
8.	8	Shilly Road	Scheduled Caste	Surendra Kumar, Near Shoolini Mata Temple, Jaunaji Road, Solan, H.P.	सुरेन्द्र कुमार, नजदीक शूलिनी माता मंदिर, जौणाजी रोड, सोलन, हि०प्र०
9.	9	Madhuban Colony	Women	Meenakshi Sharma, Urmila Niwas, Palace Road, Solan, H.P.	मीनाक्षी शर्मा, उर्मिला निवास, पैलेस रोड, सोलन, हि०प्र०
10.	10	Chauri Ghati	Unreserved	Ankush Sood, Set No. 12, Type-3 Government Colony, Tank Road, Solan, H.P.	अंकुश सूद, सेट नंबर 12, टाइप 3 सरकारी कॉलोनी टैंक रोड सोलन, हि०प्र०
11.	11	Degree College	Women	Sarita, Village Pajo, Ward No. 11, Solan, H.P.	सरिता, गांव पाजो वार्ड नं. 11, सोलन, हि०प्र०
12.	12	Sunny Side	Unreserved	Priyanka Agarwal, Hotel Amar, Ward No. 12, Near Sainik Rest House, Solan, H.P.	प्रियंका अग्रवाल, निवासी होटल अमर, वार्ड नं. 12, सैनिक रेस्ट हाउस के पास, सोलन, हि०प्र०
13.	13	Kaleen	Scheduled Caste	Narendra Kumar, House No. 121, Kalin, Ward No. 13, Solan, H.P.	नरेन्द्र कुमार, मकान नंबर 121, कलीन, वार्ड नंबर 13, सोलन, हि०प्र०
14.	14	Housing Board	Women	Sulakshana, House No. 101, Housing Board Colony, Phase-I, Saproon, Solan, H.P.	सुलक्षणा, मकान नं. 101, हाउसिंग बोर्ड कॉलोनी फेज-1, सपरून, सोलन, हि०प्र०
15.	15	Tehsil Patrar	Unreserved	Abhishek, Village Pajo, Jagat Bhawan, P.O. Kotlanala, Solan, H.P.	अभिषेक, गांव पाजो जगत भवन, डा. कोटलानाला, सोलन, हि०प्र०
16.	16	Rabon Anji	Scheduled Caste Women	Seema, Village Rabon, Post Office Saproon, Solan, H.P.	सीमा, गांव - रबोन, डाकघर- सपरून, सोलन, हि०प्र०
17.	17	Basal Patti Kather	Women	Aruna, Near HRTC Workshop, Chambaghat, New Kathed, Solan, H.P.	अरुणा, नियर एच. आर. टी. सी. वर्कशॉप चम्बाघाट, न्यू कथेड, सोलन, हि०प्र०

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Mangal Singh s/o Sh. Lohku Ram, r/o Village Tungri, P.O. Ser, Tehsil Jhandutta, District Bilaspur (H.P.).
2. Kalpna d/o Sh. Moti Ram, r/o Village Gajyani, P.O. Chirgaon, Tehsil Chirgaon, District Shimla (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Mangal Singh & Kalpna applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 13-06-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 13-05-2026 under my hand and seal of the court.

Seal.

Sd/-
*Additional District Registrar of Marriages-cum-S.D.M.,
Jhandutta, District Bilaspur (H.P.).*

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Lachhman Ram s/o Sh. Kapura Ram, r/o Village Kharli, P.O. Dhani Pukhar, Tehsil Jhandutta, District Bilaspur (H.P.).
2. Krodhu Devi d/o Sh. Sant Ram, r/o Village Baroti, P.O. Gangloh, Tehsil Jhandutta, District Bilaspur (H.P.) . . *Applicants.*

Versus

General Public . . *Respondent.*

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Lachhman Ram & Krodhu Devi applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 16-06-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 16-05-2026 under my hand and seal of the court.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-S.D.M.,
Jhandutta, District Bilaspur (H.P.).*

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Pushap Raj s/o Sh. Jagat Pal, r/o Village Durghat, P.O. Jejwin, Sub-Tehsil Kalol, District Bilaspur (H.P.).

2. Akshita Kumari d/o Sh. Balbir Singh, r/o V.P.O. Ser, Tehsil Jhadutta, District Bilaspur (H.P.)
..Applicants.

Versus

General Public

..Respondent.

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Pushap Raj & Akshita Kumari applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 16-06-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 16-05-2026 under my hand and seal of the court.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-S.D.M.,
Jhandutta, District Bilaspur (H.P.).*

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, श्रेणी-II, चढ़ियार,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती

मिसल दुरुस्ती नं0 : 812024 / 2026

तारीख पेशी : 05-06-2026

श्रीमती गीता देवी पुत्री श्री खोद्लू, निवासी महाल बन भुलाना मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे ।

प्रार्थिया श्रीमती गीता देवी पुत्री श्री खोद्लू, निवासी महाल बन भुलाना मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसका असल नाम गीता देवी है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है। जबकि महाल बन भुलाना पटवार वृत्त जानसपनेरा के राजस्व अभिलेख में प्रार्थिया का नाम गदो देवी दर्ज है, जोकि गलत है। अतः प्रार्थिया महाल बन भुलाना पटवार वृत्त जानसपनेरा के राजस्व रिकार्ड में अपने नाम की दुरुस्ती करवाना चाहती है।

अतः इस मुश्त्री मुन्यादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 05-06-2026 को असालतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 06-05-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, श्रेणी-II,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, चढ़ियार
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण

श्रीमती गुड्डी देवी पुत्री भगत राम, निवासी महाल व डाकघर पटेलनगर, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

श्रीमती गुड्डी देवी पुत्री भगत राम, निवासी महाल व डाकघर पटेलनगर, उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र पेश किया है कि उनका जन्म दिनांक 01-01-1965 को महाल पटेलनगर, उप-तहसील चढ़ियार में हुआ था परन्तु अज्ञानतावश उस समय स्थानीय ग्राम पंचायत

संसाई में मेरा जन्म पंजीकरण नहीं करवाया जा सका है व अनुरोध किया कि स्थानीय पंचायत को मेरे जन्म पंजीकरण करने के आदेश दिए जाएं।

अतः आम जनता को इस इशतहार/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर व एतराज हो तो वह दिनांक 09-06-2026 को अधोहस्ताक्षरी की अदालत में असागतन या वकालतन हाजिर होकर अपना पक्ष रख सकते हैं अन्यथा उपरोक्त जन्म का पंजीकरण करने के आदेश पारित कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले गौर न होगा।

आज दिनांक 08-05-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, श्रेणी-II, चढ़ियार,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती मिसल दुरुस्ती नं0 : 812026 / 2026 तारीख पेशी : 09-06-2026

श्रीमती उत्तमी देवी पत्नी स्व0 श्री बिधि चंद, निवासी महाल खूह, डाकघर चढ़ियार, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे ।

श्रीमती उत्तमी देवी पत्नी स्व0 श्री बिधि चंद, निवासी महाल खूह, डाकघर चढ़ियार, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसके पति का असल नाम बिधि चंद है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है। जबकि महाल खूह पटवार वृत्त रुपेहड़ के राजस्व अभिलेख में प्रार्थिया के पती का नाम विधु दर्ज है, जोकि गलत है। अतः प्रार्थिया महाल खूह पटवार वृत्त रुपेहड़ के राजस्व रिकार्ड में अपने पति के नाम की दुरुस्ती करवाना चाहती है।

अतः इस मुश्री मुन्यादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 09-06-2026 को असागतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 08-05-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता, श्रेणी-II,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, श्रेणी-II, चढ़ियार,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

मिसल दुरुस्ती नं0 : 812023 / 2026

तारीख पेशी : 09-06-2026

श्री गुरबचन सिंह पुत्र श्री पूर्व चंद, निवासी महाल झिकला बेहरू, डाकघर भुलाना मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.— नाम की दुरुस्ती करने बारे ।

प्रार्थी श्री गुरबचन सिंह पुत्र श्री पूर्व चंद, निवासी महाल झिकला बेहरू, डाकघर भुलाना मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र द्वारा सूचित किया है कि उसके पिता का असल नाम पूर्व चंद है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है। जबकि महाल झिकला बेहरूपटवार वृत्त जानसपनेरा के राजस्व अभिलेख में प्रार्थी के पिता का नाम पूर्ण चंद दर्ज है, जोकि गलत है। अतः प्रार्थी महाल झिकला बेहरू पटवार वृत्त जानसपनेरा के राजस्व रिकार्ड में अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुन्यादी चस्पानगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 09-06-2026 को असालतन व वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 08-05-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, श्रेणी-II,
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

समक्ष तहसीलदार एवम् सहायक समाहर्ता द्वितीय श्रेणी, लडभड़ोल,
जिला मण्डी (हि0प्र0)

मिसल नंबर : 02 / 2026

तारीख मरजुआ : 13-05-2026

तारीख पेशी : 15-06-2026

श्रीमती फूला देवी पुत्री रूलदू राम, निवासी गांव जल्ह, डाकघर मकरीडी, उप-तहसील मकरीडी, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

फरीकदोयम।

दरखास्त बाबत नाम दुरुस्ती।

उपरोक्त उनवान वाला मुकद्दमा में प्रार्थिया श्रीमती फूला देवी पुत्री रूलदू राम, निवासी गांव जल्ह, डाकघर मकरीडी, उप-तहसील मकरीडी, जिला मण्डी (हि0प्र0) ने इस अदालत में दिनांक 13-05-2026 को

प्रार्थना-पत्र प्रस्तुत करते हुए अपने प्रार्थना-पत्र में निवेदन किया है कि प्रार्थिया का जन्म दिनांक 01-04-1976 को गांव जल्ह, डाकघर मकरीडी, उप-तहसील मकरीडी में हुआ था परन्तु प्रार्थिया की जन्म तिथि तत्कालीन ग्राम पंचायत तुलाह के जन्म मृत्यु पंजीकरण अभिलेख में दर्ज नहीं हुई है। प्रार्थिया ने अपने प्रार्थना-पत्र के समर्थन में अबाहन पत्र तलबाना, शपथ पत्र, अप्राप्तय प्रमाण-पत्र, जिला पंजीकरण जन्म एवं मृत्यु पंजीकरण मण्डी, जिला मण्डी से प्राप्त अनुमति, वोटर कार्ड संलग्न कर रखे हैं। अब प्रार्थिया ने अपनी जन्म तिथि दर्ज करने बारे आदेश चाहे हैं।

अतः इस राजपत्र इश्तहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थिया की जन्म तिथि 01-04-1976 को ग्राम पंचायत तुलाह के जन्म पंजीकरण अभिलेख में दर्ज करने बारे में कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 15-06-2026 को 10.00 बजे प्रातः इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकता है। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर प्रार्थिया की जन्म तिथि को दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 13-05-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
लडभडोल, जिला मण्डी (हि0प्र0)।

**In the Court of Tehsildar-cum-Executive Magistrate Shimla (Urban),
District Shimla, Himachal Pradesh**

Smt. Chhime Dolkar d/o Sh. Lobsang Wangpo, r/o H. No. 101, Block No. 5, Majnu Ka Tila, Old Camp Civil Lines, North Delhi-110 054
.. Applicant.

Versus

General Public

.. Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Chhime Dolkar d/o Sh. Lobsang Wangpo, r/o H. No. 101, Block No. 5, Majnu Ka Tila, Old Camp Civil Lines, North Delhi-110 054 has preferred an application to the undersigned for registration of date of birth of herself (DOB-13-12-1963) at Tibetan Colony, Panthaghati, Tehsil & District Shimla.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this _____ May, 2026.

Seal.

Sd/-
Tehsildar Shimla (Urban),
District Shimla (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate Shimla (Urban),
District Shimla, Himachal Pradesh**

Sh. Robin Ram s/o Udho Ram, r/o 1757/59A, Street No-10, Hira Bagh Jagraon, P.O. Jagroan, District Ludiana, Punjab-142 026 . . Applicant.

Versus

General Public

. . Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Randolph Robin s/o Sh. Robin Ram, r/o 1757/59A, Street No-10, Hira Bagh Jagraon, P.O. Jagroan, District Ludiana, Punjab-142 026 has preferred an application to the undersigned for registration of date of birth of his son namely Randolph Robin (DOB-01-03-1981) at Simla Sanitarium Hospital Shimla, Tehsil & District Shimla (H.P.)

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this ____ May, 2026.

Seal.

Sd/-

*Tehsildar Shimla (Urban),
District Shimla (H.P.).*

**In the Court of Shri Manjeet Sharma, Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.)**

Smt. Shanti Devi d/o Sh. Lekh Ram, r/o Village Panohi, P.O. Sainj, Sub-Tehsil Dhani, District Shimla, H.P.

Versus

General Public

. . Respondent.

Whereas, Smt. Shanti Devi d/o Sh. Lekh Ram, r/o Village Panohi, P.O. Sainj, Sub-Tehsil Dhani, District Shimla, H.P. has submitted an application alongwith a Non-Availability Certificate issued by the Registrar Birth & Death, Gram Panchayat Chalahal Shimla, Distt. Shimla H.P. before this Court under Section 13(3) of the registration of Birth & Death Act, 1969 seeking permission to enter date of Birth as 01-04-1966 in the record of the Registrar, Birth & Death, Gram Panchayat Chalahal, Distt. Shimla (H.P.).

Particulars of the Applicant :

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Smt. Shanti Devi	Self	01-04-1966

Hence, this proclamation is issued to the General Public with directions if any person has any objection or claim with regard to the entry of the date of birth of the above-named person in the records of the Registrar, Birth & Death, Gram Panchayat Chalahal Shimla, District Shimla, H.P., he/she may file such objection in the Court on or before one month of Publication of this notice in Government Gazette. Failing which, the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 28-03-2026 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

1. Smt. Salma w/o Sh. Muhammad Rafi, r/o Village Kuban, Post Office Taklech, Tehsil Rampur, District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PUBLIC NOTIC/PROCLAMATION

Whereas, the above named applicant has submitted an application for the correction of her son's name from "Sheaid Momhad" to "Shahid Muhmad" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change her son's name as Shahid Muhmad s/o Muhammad Rafi in place of Sheaid Momhad s/o Muhammad Rafi, they should appear before the undersigned on or before 21-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 22th day of the May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Urban)

1. Sh. Syed Zahur Haider Zaidi aged about 58 years s/o Syed Tehzibul Hasan Zaidi, r/o Cottage No. 3FF, Type-VI, Old Brock Hurst, Chotta Shimla, Tehsil & District Shimla (H.P.)-171 002.

2. Smt. Alvia Zaidi d/o Syed Israr Ahmad aged about 50 years, r/o Set No. 3, Type- VI, Old Brock Hurst, Chotta Shimla, Tehsil & District Shimla (H.P.)-171 002.

Versus

General Public

Subject.— Registration of marriage under Special Marriage Act, 1954.

Sh. Syed Zahur Haider Zaidi aged about 58 years s/o Syed Tehzibul Hasan Zaidi, r/o Cottage No. 3FF, Type-VI, Old Brock Hurst, Chotta Shimla, Tehsil & District Shimla (H.P.)-171 002 and Smt. Alvia Zaidi aged about 50 years d/o Syed Israr Ahmad, r/o Set No. 3, Type- VI, Old Brock Hurst, Chotta Shimla, Tehsil & District Shimla (H.P.)-171 002 have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 12-11-1999 and are living together as huaband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before this court of undersigned on or before 24-06-2026. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 25th May, 2026.

Seal.

Sd/-
(Oshin Sharma, HAS),
Marriage Officer-cum-
Sub-Divisional Magistrate Shimla (Urban)).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Pinku Ram s/o Chhattu Ram, r/o Vill. Jadind, P.O. Dhar Gaura, Tehsil Rampur Bsr.,
District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from "Piku Ram s/o Chhattu Ram" to "Pinku Ram s/o Chhattu Ram" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of applicant name as Pinku Ram s/o Chhattu Ram in place of

"Piku Ram s/o Chhattu Ram", they should appear before the undersigned on or before 15-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 12th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Jiwati Devi w/o Mathu Ram, r/o Village Manjbelu, P.O. Surad, Tehsil Nankhari, District Shimla (H.P.) . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "Jeevanti Devi w/o Mathu Ram" to "Jiwati Devi w/o Mathu Ram" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of applicant name as Jiwati Devi w/o Mathu Ram in place of "Jeevanti Devi w/o Mathu Ram", they should appear before the undersigned on or before 15-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 12th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Nitish s/o Sudarshan, r/o Village Kuhal, P.O. Deothi, Tehsil Rampur Bsr., District Shimla (H.P.) . . Applicant.

Versus

General Public

.. Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his name from "Netish Kumar s/o Sudarshan" to "Nitish s/o Sudarshan" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of applicant name as Nitish s/o Sudarshan in place of "Netish Kumar s/o Sudarshan", they should appear before the undersigned on or before 15-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 14th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sh. Roshan Lal s/o Sh. Debu Ram, r/o Village Kapti, Post Office Dhar Gaura, Tehsil Rampur, District Shimla (H.P.) *.. Applicant.*

Versus

General Public

.. Respondent.

PUBLIC NOTICE/ PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his son's name from "Abhinave" to "Abhinav" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of his son's name as Abhinav s/o Roshan Lal in place of "Abhinave s/o Roshan Lal", they should appear before the undersigned on or before 17-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of the May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Smt. Salochna Devi w/o Sh. Jai Chand Soni, r/o Village Badhal, Post Office Jeori, Tehsil Rampur, District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "Sulochana Devi" to "Salochna Devi" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change of applicant name as Salochaa Devi w/o Jai Chand Soni in place of Sulochana Devi w/o Jai Chand Soni, they should appear before the undersigned on or before 17-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 18th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)

वाद संख्या : 14 / 26

तारीख दायर : 27-05-2026

श्री गौतम सैन पुत्र श्री चैन राम, निवासी गांव व डा0 फांचा, तहसील रामपुर, जिला शिमला, हि0प्र0।
वादी।

बनाम

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत गोपालपुर में जन्म पंजीकरण बारे।

यह दरखास्त श्री गौतम सैन पुत्र श्री चैन राम, निवासी गांव व डा0 फांचा, तहसील रामपुर, जिला शिमला, हि0प्र0 ने इस कार्यालय में अपनी जन्म तिथि, जन्म व मृत्यु पंजीकरण ग्राम पंचायत फांचा में दर्ज करवाने बारे आवेदन पत्र व ब्यान हल्फी दिया है। प्रार्थी ने आवेदन किया है कि ज्ञान न होने के कारण वह अपनी जन्म तिथि का पंजीकरण ग्राम पंचायत फांचा में दर्ज न कर सका। प्रार्थी की जन्म तिथि निम्न है.—

क्रम संख्या	प्रार्थी का नाम	तारीख जन्म
1.	श्री गौतम सैन पुत्र श्री चैन राम, निवासी गांव व डा0 फांचा, तहसील रामपुर, जिला शिमला, हि0प्र0	11-10-1970

अतः इस इश्तहार द्वारा सर्व-साधारण को सूचित किया जाता है कि ग्राम पंचायत फांचा में प्रार्थी की जन्म तिथि पंजीकरण करने बारे किसी भी व्यक्ति को किसी भी प्रकार का उजर/एतराज हो तो वह दिनांक 28-06-2026 को प्रातः 11.00 बजे व उससे पूर्व असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 27-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(सुरेश कुमार नेगी),
कार्यकारी दण्डाधिकारी,
तहसील रामपुर बुशैहर, जिला शिमला (हि0प्र0)।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

1. Usha Devi w/o Sh. Kuldeep, r/o Village Funja, Post Office Majhewali, Tehsil Rampur, District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from "Jasleen Singh" to "Jasika Singh" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change her daughter's name as Jasika Singh d/o Kuldeep Singh in place of "Jasleen Singh d/o Kuldeep Singh", they should appear before the undersigned on or before 26-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 27th day of the May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

1. Smt. Suman w/o Sh. Vipin Kumar, r/o Raghunath Mohalla, Ward No. 3, Post Office & Tehsil Rampur, District Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from "Meerudal" to "Mridul" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change her daughter's name as Mridul d/o Vipin Kumar in place of "Meerudal d/o Vipin Kumar", they should appear before the undersigned on or before 26-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 27th day of the May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.)**

1. Sh. Abhishek s/o Late Sh. Krishan Kumar, aged 32 years, r/o Ward No. 5, Khopri, P.O. & Tehsil Rampur, District Shimla (H.P.)

2. Smt. Preeti d/o Sh. Tota Ram, aged 23 years, r/o V.P.O. Basantpur, Tehsil Sunni, Distt. Shimla (H.P.) . . Applicants.

Versus

General Public . . Respondent.

Registration of Marriage under Section 8(4) of the H.P. Registration of Marriages Act, 1996.

Whereas, the above named applicants have made an application before me under section 8(4) of the H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 30-11-2025 at Village Khopri, P.O. & Tehsil Rampur, Distt. Shimla (H.P.) with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Rampur Bushahr, Tehsil Rampur, District Shimla (H.P.).

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriage and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the court of undersigned on or before 17th June, 2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 18th day of the May, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Addl. District Registrar of Marriage-cum-
Sub-Divisional Magistrate,
Rampur Bushhar, Distt. Shimla (H.P.).*

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

1. Ramila Devi w/o Sunder Singh, r/o Village Rahnu, P.O. Kareri, Tehsil Rampur, District Shimla (H.P.) . . Applicant.

Versus

General Public . . Respondent.

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "Urmila Devi w/o Sunder Singh" to "Ramila Devi w/o Sunder Singh" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of applicant name as Ramila Devi w/o Sunder Singh in place of "Urmila Devi w/o Sunder Singh", they should appear before the undersigned on or before 19-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 18th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

1. Krishna Kumari d/o Meena Ram, r/o V.P.O. Kartot, Tehsil Rampur Bsr., District Shimla (H.P.)

Versus

General Public

. . . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from "Pinki Devi d/o Meena Ram" to "Krishna Kumari d/o Meena Ram" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to change of applicant name as Krishna Kumari d/o Meena Ram in place of "Pinki Devi d/o Meena Ram", they should appear before the undersigned on or before 19-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 16th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

समक्ष सहायक समाहर्ता द्वितीय श्रेणी, सरस्वतीनगर, उप-तहसील सरस्वती नगर,
जिला शिमला, हिमाचल प्रदेश

श्री बिहारी लाल पुत्र श्री धनी राम, निवासी गांव रोहटान, डाकघर मान्दल उप-तहसील सरस्वतीनगर,
जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

प्रार्थना-पत्र अधिनियम, 1969 जेरे धारा 13(2/3) जन्म/मृत्यु दर्ज कराने बारे।

श्री बिहारी लाल पुत्र श्री धनी राम, निवासी गांव रोहटान, डाकघर मान्दल, उप-तहसील सरस्वतीनगर, जिला शिमला (हि0प्र0) ने इस कार्यालय में निवेदन किया है कि मेरा नाम बिहारी लाल है, का जन्म ग्राम रोनहाट, डाकघर मान्दल, उप-तहसील सरस्वतीनगर, जिला शिमला, हिमाचल प्रदेश में 09-10-1965 को हुआ है जोकि अज्ञानतावश/घरेलू समस्याओं के कारण अभी तक सम्बन्धित ग्राम पंचायत के अभिलेख में दर्ज होना नहीं पाया गया। अतः आवेदक अब ग्राम पंचायत मान्दल के अभिलेख में उपरोक्त जन्म तिथि को दर्ज करवाना चाहता है।

अतः इस अदालती इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति या आम जनता को कोई एतराज हो तो वह दिनांक 18-06-2026 तक प्रातः 10.00 बजे अधोहस्ताक्षरी के कार्यालय/न्यायालय में उपस्थित होकर अपनी आपत्ति जाहिर कर सकता है। दीगर सूरत में नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 19-05-2026 को मेरे हस्ताक्षर एवम् मोहर न्यायालय से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
सरस्वतीनगर, जिला शिमला (हि0प्र0)।

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub Divisional Magistrate,
Solun, Tehsil & District Solun (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Sh. Vijay Kumar son of Sh. Jaggu, resident of Ward No. 7, Aadarsh Nagar, Dhobighat, Solun, Tehsil and District Solun (H.P.) and Smt. Shivani wife of Sh. Vijay Kumar and d/o Sh. Ved Parkash, resident of 1658, Handiya Mohalla, Kalka, Panchkula, Haryana and presently r/o at Ward No. 7, Aadarsh Nagar, Dhobighat, Solun, Tehsil and District Solun (H.P.), have filed an application for the registration of their marriage, which was solemnized on 30-04-2021 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Sh. Vijay Kumar and Smt. Shivani were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect and if anybody has got any objection regarding the registration of marriage duly solemnized between the above

parties *i.e.* Sh. Vijay Kumar and Smt. Shivani they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 21st day of May, 2026.

Seal.

Sd/-
Dr. POONAM, HPAS,
Marriage Officer-cum- Sub Divisional Magistrate,
Solan, District Solan (H.P.).

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.	Date of Institution	Date of Decision
24/2026	21-05-2026	20-06-2026

Smt. Jai Dei d/o Sh. Surat Ram, r/o Village Shameli, P.O. Darlaghat, Tehsil Arki, Distt. Solan (H.P.) ..*Applicant.*

Versus

General Public .. *Respondent.*

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Jai Dei d/o Sh. Surat Ram, r/o Village Shameli, P.O. Darlaghat, Tehsil Arki, Distt. Solan (H.P.) has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-07-1948 at Village Shameli, P.O. Darlaghat, but her birth has not been entered in the records of Gram Panchayat Darlaghat, Tehsil Arki, District Solan (H.P.) as per the non-availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darlaghat, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth in respect of Smt. Jai Dei, may submit their objections in writing in this office on or before 20-06-2026 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on 21st day of May, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Kasauli,
District Solan (H.P.)**

1. Sh. Vijay aged 25 years D.O.B. 07-10-2001 s/o Sh. Bheem Prasad, r/o Village Siharri Mushlmana, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.).

2. Ms. Heena aged 20 years D.O.B. 25-05-2006 d/o Sh. Mahender Singh, r/o Village Sanwara, P.O. Mando Dhar, Tehsil Kasauli, Distt. Solan (H.P.)

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vijay aged 25 years D.O.B. 07-10-2001 s/o Sh. Bheem Prasad, r/o Village Siharri Mushlmana, P.O. Dharampur, Tehsil Kasauli, Distt. Solan, H.P. (Bride Groom) and Ms. Heena aged 20 years D.O.B. 25-05-2006 d/o Sh. Mahender Singh, r/o Village Sanwara, P.O. Mando Dhar, Tehsil Kasauli, Distt. Solan, H.P. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 17-04-2026 that they have solemnized their marriage with each other on 21-06-2024. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 10-06-2026 failing which the marriage shall be got registered as per the provisions of the law.

Issued on 11-05-2026 my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate, Kandaghat, District Solan (H.P.) exercising
the powers of Marriage Officer under Special Marriage Act, 1954.**

Case No. : 7/ 2026

Date of Institution : 18-05-2026

Pending for : 19-06-2026

Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the General Public for the registration of marriage.

Notice to the General Public

Whereas, Rajender Kumar Sharma s/o Sh. Ram Krishan Sharma aged about 59 years, r/o A-7 Malviya Bhawan Jaypee University (IT), Tehsil Kandaghat, Distt. Solan and Smt. Anupma Sharma d/o Sh. Som Dutt Sharma aged 57 years r/o A-7, Malviya Bhawan Jaypee University (IT), Tehsil Kandaghat, District Solan, H.P. and a/p w/o aforesaid Sh. Rajender Kumar Sharma have moved an application u/s 15 of the Special Marriage Act, 1954. for registration of their marriage which was solemnized on 07-02-1993.

And, whereas, both the applicants have submitted in their application and in their affidavits duly attested by undersigned that they were unmarried at the time of solemnization of their

marriage as it was their first marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the General public is informed that if any one has any objection regarding registration of this marriage, he/she may present before this court on or before 19-06-2026 for hearing of objections, if any. In case no objection is received by 19-06-2026, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of this court on 18-05-2026.

Seal.

Sd/-
*Marriage Officer-cum-SDM,
Kandaghat, District Solan (H. P.).*

CHANGE OF NAME

I, Mahima Chauhan aged 48 years w/o Sh. Rajender Chauhan, r/o Tara View, Khalini, Shimla, Tehsil & Distt. Shimla (H.P.) declare that after my marriage, I have changed my name from Mahima Negi (Old Name) to Mahima Chauhan (New Name). All concerned please may note.

MAHIMA CHAUHAN
*w/o Sh. Rajender Chauhan,
r/o Tara View, Khalini, Shimla,
Tehsil & Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Jagdish Kumar (New Name) s/o Sh. Kedar Singh, r/o Village Samavi, Tehsil Chopal, Kulag (156), P.O. Kulag, Distt. Shimla (H.P.)-171 217 declare that I have changed my name from Jaugdish Kumar (Previous Name) to Jagdish Kumar (New Name). All concerned please may note.

JAGDISH KUMAR
*s/o Sh. Kedar Singh,
r/o Village Samavi, Tehsil Chopal, Kulag (156),
P.O. Kulag, Distt. Shimla (H.P.)-171 217.*

CHANGE OF NAME

I, Raj Kumar Karir s/o Sh. Jawahar Lal, r/o Jawahar Cottage below Himfed Building, BCS New Shimla, Tehsil & Distt. Shimla (H.P.)-171 009 declare that I have changed my daughter's name from Baby three of Anita Karir (Previous Name) to Himanshi Karir (New Name). All concerned please may note.

RAJ KUMAR KARIR
*s/o Sh. Jawahar Lal,
r/o Jawahar Cottage below Himfed Building,
BCS New Shimla, Tehsil & Distt. Shimla (H.P.)-171 009.*

